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By email
No. Spl./Comp./ 578/2016

Date: 14th October, 2016

From :
N.V. Nhavkar,
Central Project Coordinator, e-Courts Project,
High Court, Appellate Side,
Bombay - 400 032.

To,
All Principal District & Sessions Judges.

Subject: Display of Notice for inviting applications for
the post of Non-Judicial Member in the office
of the State Consumer Disputes Redressal
Commission, Maharashtra.

Sir/Madam,

With reference to the subject noted above, I am directed to forward herewith copy of Notice dated 1st October, 2016 for inviting applications for the post of Non-Judicial Member in the office of the State Consumer Disputes Redressal Commission, Maharashtra and to request you kindly to direct the concern to display the same on your respective district court website and on Notice Board.

Yours faithfully,


Central Project Co-ordinator,
e Court Project.

Encl : Notice dated 1st October, 2016.

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STATE CONSUMER DISPUTES REDRESSAL COMMISSION,
MAHARASHTRA, MUMBAI.

Administrative Staff College Building, Room No. 1, 2, 5 & 6, Opp. Chhatrapati Shivaji Terminus,
Hajarimal Somani Marg, MUMBAI-400 001

E-mail ID : mah-sforum@nic.in, Website: - www.grahak.maharashtra.gov.in

- N O T I C E -

Applications in prescribed format are invited for the two posts of **Non-Judicial Member** for the appointment on the establishment of State Consumer Disputes Redressal Commission, Maharashtra and preparing waiting list for the said posts.

The appointment to be made will be in accordance with the provisions as contained in Section 16 (1) (b) of the Consumer Protection Act, 1986 and the Rules i.e, the Maharashtra Consumer Protection Rules, 2000. One post of Member SCDRC is going to be vacant on 25th October 2016 and another post is going to be vacant on 31st December 2016. The said posts are transferable to Aurangabad and Nagpur Circuit Bench. It is further informed that Hon'ble President may direct the Member SCDRC to work at Circuit Bench at Kolhapur, Pune, Nashik, and Amravati as when required.

1. Eligibility Criteria :

- i. Must be a Citizen of India;
- ii. Be not less than thirty-five years of age;
- iii. Possess a bachelor's degree from a University recognized by U.G.C.;
- iv. Be persons of ability, integrity and standing and have adequate knowledge and experience of at least ten years in dealing with problems relating to economics, law, commerce, accountancy, industry, public affairs or administration, consumer disputes, etc.;
- v. Shall have knowledge of speaking, reading and writing Marathi and a capacity to translate Marathi into English and vice versa;
- vi. Shall have good knowledge of computer applications and work on computer.

2. Salary and allowances and terms and Conditions :-

- i. The salary or honorarium and other allowances payable to the members of the State Commission shall be such as prescribed in Rule No.7 of Maharashtra Consumer Protection Rules, 2000.

- ii. The appointment of a member on whole-time basis shall be made in accordance with the proviso of Section 16 (2) of Consumer Protection Act, 1986 by the State Government on the recommendation of the President of the State Commission taking into consideration such factors as may be prescribed including the work load of the State Commission.
- iii. Every member of the State Commission shall hold office for a term of five years or upto the age of sixty-seven years, whichever is earlier:
"Provided that a member shall be eligible for re-appointment for another term of five years or upto the age of sixty-seven years, whichever is earlier, subject to the condition that he fulfils the qualifications and other conditions for appointment mentioned in clause (b) of sub-section (1) and such re-appointment is made on the basis of the recommendation of the Selection Committee"
- iv. Provided further that a person shall be disqualified for appointment as a member, if he/she –
 - a) has been convicted and/or sentenced to imprisonment for an offence which, in the opinion of the Government, involves moral turpitude; or
 - b) is an undischarged insolvent; or
 - c) is of unsound mind and stands so declared by a competent court: or
 - d) has been removed or dismissed from the service of the Government or a Body Corporate owned or controlled by the Government; or
 - e) has, in the opinion of the State Government, such financial or other interest, as is likely to affect prejudicially the discharge by him/her of his/her functions as a Member; or
 - f) has such other disqualifications as may be prescribed by the State Government.
- vii. Applicant must not be a Member of any political party or affiliated thereto in any capacity.
- viii. For administrative convenience and in the interest of consumers, if need be, Member so appointed shall be transferable to any bench of State Commission in the State of Maharashtra.

3. A Candidate must submit with the application attested copies of Certificates showing –

- i. Age on the date of advertisement;
- ii. Educational Qualifications including certificate regarding knowledge of computer applications;
- iii. Good moral character from two respectable persons, one of such certificate may be the Head of Department in the field where the candidate had experience of 10 years in dealing with the problems relating to economics, law, accountancy, commerce, industry, administration and public affairs;
- iv. Sufficient knowledge of Marathi to enable him/her to read, write and translate into English and vice versa;
- v. Nationality and domicile certificate;

- vi. Knowledge of computer applications;
- vii. Physical fitness and health Condition from qualified and registered Medical Practitioner;
- viii. Regarding experience in the field of settlement and handling of Consumer disputes. [Supported by documents – copies to be attached such as Certificate from the concerned Presidents/ Members of State Commission/Presidents of the District Forums];
- ix. Affidavit duly sworn before Magistrate that on being appointed, he/she shall not have any financial or other interest as is likely to affect prejudicially his/her discharge of duty as Member
- x. Any other Certificate/s as may be deemed fit.

4. Candidate to state his/her present occupation/profession and duration thereof, annual income as also submit proof in respect thereof and working hours.
5. The application in **triplicate** should be submitted **only by registered post/speed post** with copies of testimonials referred to above so as to reach the Registrar (Admin), State Consumer Disputes Redressal Commission, Maharashtra, Old Administrative Staff College Premises, Room Nos.1, 2, 5 & 6, Opp. C.S.T., Hajarimal Somani Marg, Mumbai - 400 001 **on or before 04th November 2016**. The candidate should mention on envelope "**Application for the appointment for the post of Non-Judicial Member, State Consumer Disputes Redressal Commission, Maharashtra**". (Application received after the cut of date, as mentioned above will not be considered on any ground including postal delay).
6. Candidates, if and when called for viva-voce examination will have to appear before the Selection Committee in the office of the State Consumer Disputes Redressal Commission, Maharashtra, at Mumbai. Old Administrative Staff College Premises, Room Nos.1, 2, 5 & 6, Opp. C.S.T., Hajarimal Somani Marg, Mumbai - 400 001, for viva-voce examination. No traveling allowance or any expenses shall be claimed by the candidate called for viva-voce examination.
7. It be noted that if selected by the Selection Committee to the post, an appointment will be on probation for period of One Year subject to continuation for a full term as permissible under the Law on assessment and consideration of performance of the incumbent during the probationary period, by the State Commission and recommendation by the President of the State Commission for continuation for the remaining period of the term.
8. Applicants shall do well to go through the Notice herein as also relevant Statutory provisions and Rules there under, with regard to eligibility criteria etc., before submitting the application for the post in question.
9. The candidates who are presently working in Judiciary / Government shall submit their applications through proper channel.

10. It further be noted that Consumer Protection Act, 1986 as is well known is a Social benevolent Statute enacted to serve Consumers and Presiding Officers of Consumer Fora have to undertake onerous task of rendering services to the Consumers as and by way of call of duty and sense of commitment and on acceptance of the posts, if and when selected, by the Candidates, they are expected to discharge their duties with the spirit of devotion and dedication to the Cause.
11. The candidates shall submit the application in prescribed format only. The entire set of notice can be download from the website 1) www.bombayhighcourt.nic.in 2) www.grahak.maharashtra.gov.in and 3) www.mahafood.gov.in . The prescribed application format can be obtained from the office of State Commission at Mumbai and its Circuit Benches at Nagpur & Aurangabad as also all the offices of District Forums in the State of Maharashtra by payment of Rs. 100 for each set.

Dated this 1st Day of October 2016

By order,

Sd/-

(S. D. Pawar)
I/c Registrar Admin,
State Consumer Disputes Redressal
Commission, Maharashtra, Mumbai